

CC No.	08/2020
FIR No.	34/02
PS	ACB
State Vs.	A. V. Prem Nath
&	
CT. No.	2/2020
State Vs.	A. V. Prem Nath

18.09.2020

The present matter is being taken up today through video conferencing pursuant to order No. E-10559-10644 /Power Gaz/RADC/2020 Dated, 28.08.2020 of Ld. District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide various office orders of Hon'ble High Court of Delhi and District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi. The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on Cisco Webex Platform through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and other relevant circulars.

Present (through Video conference):

: Sh. Maqsood Ahmad, Ld. Prosecutor for the state.

Ahmad states that all the documents are complete and duly paginated, as per the list of documents.

Put up this matter on 01.10.2020 for consideration of this new charge sheet.

A copy of this order be supplied to Learned Prosecutor; accused; Counsel for the accused, as well as the IO, through e-mail/WhatsApp. A copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH
'Date: 2020.09.18 11:05:14 +05'30



(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
18.09.2020 (r)

CC No. 146/19
FIR No. 38/07
PS ACB
State Vs. Ajeet Singh

18.09.2020

The present matter is being taken up today through video conferencing pursuant to order No. E-10559-10644 /Power Gaz/RADC/2020 Dated, 28.08.2020 of Ld. District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide various office orders of Hon'ble High Court of Delhi and District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi. The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on Cisco Webex Platform through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and other relevant circulars.

Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : Counsel Sh. Yogesh Sharma for the accused.

The matter is at the stage of prosecution evidence, therefore, as per office order no. 26/DHC/2020 dated 30.07.2020 received from Delhi High Court, this matter cannot be taken up through video conferencing. Therefore, matter is adjourned to **29.10.2020**.

A copy of this order be supplied to the Ld. Prosecutor, the accused and his counsel, as well as to the IO, through e-mail/WhatsApp.

And a copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH
 'Date: 2020.09.18 11:05:51 +05'30



(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
18.09.2020 (r)